S.No.4

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSCIAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-03-2024 AT **10:30 AM**

CP(IB) No. 63/9/HDB/2022
And
IA (IBC) 1125/2023 & IA (IBC) 571/2024 in CP(IB) No. 63/9/HDB/2022
u/s. 9 of IBC, 2016

IN THE MATTER OF:
PMC YM-Pharma Pvt Ltd **…Operational Creditor**

AND

Krishna Premium Care Services LLP **…Corporate Debtor**

C O R A M:-
DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

IA (IBC) 1125/2023
Learned Counsel Mr Anil Mukherjee, for applicant
Learned Counsel Mr G Bhupesh, for respondent present physically.
Orders pronounced. This being an application filed for recovery of money from sundry debtors of the corporate debtor, arising out of commercial transactions is not in the jurisdiction of this Tribunal. The applicant therefore can seek remedy at appropriate forum having jurisdiction. However, the applicant is at liberty to seek permission to initiate Civil Proceedings, before the competent court, from this Tribunal.
Accordingly, **this application is dismissed with costs of Rs.5000/-.**
IA (IBC) 571/2024
This is an application to take on record second progress report. Report taken on record. Accordingly, this **application is allowed and disposed of.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)

Swapna